

Name of state	Financial Assistant allocated	
	Grant	Loan
'Orissa . . . . .	2-00	2-00
Punjab . . . . .	2-75	2-00
Rajasthan . . . . .	3-50	1-50
Uttar Pradesh . . . . .	5-00	2-50
' West Bengal . . . . .	3-00	2-00
Jammu and Kashmir . . . . .	2-23	0-87
TOTAL . . . . .	39 "88	19 97

**TAKING OVER OF UNDERTAKINGS CLOSED DOWN DUE TO MISMANAGEMENT OR FINANCIAL DIFFICULTIES**

•77». SHRI N. C. SEKHAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state.

(a) whether the Central Government have evolved plans to take over and run industrial undertakings closed down due to mismanagement or due to financial difficulties as a measure of unemployment relief as well as to keep up the tempo of industrial development of our country; and

(b) if the answer to Part (a) above be in the affirmative, the name and number of undertakings so far taken by the Central Government?

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): (a) There is provision in the Industries (Development and Regulation) Act enabling the Central Government to take over the management control of an industrial undertaking which is being managed in a manner highly detrimental to a scheduled industry or to the public interest.

(b) A statement is laid on the Table of the House. [See Appendix XXII, Annexure No. 76.]

**CLOSURE OF FACTORIES IN LUDHIANA**

•780 /SHRI N. C. SEKHAR: SHRI M. VALIULLA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state;

(a) whether any factories manufacturing sewing machines, machine

tools, motor and cycles and their parts have closed down in Ludhiana on account of non-availability of iron and steel at controlled prices;

(b) if so, the number of factories thus closed down, the total quantity of production of various items suffered, their total value and the number of workers affected; and

(c) what steps Government have taken in the matter?

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): (a) No, Sir.

(b) and (c). Do not arise.

**STAFF EMPLOYED IN THE PLANNING COMMISSION**

•781. SHRI M. VALIULLA: Will the Minister of PLANNING be pleased to state:

(a) the strength of the staff employed in the Planning Commission in January 1953 and in January 1958; and

(b) the expenditure incurred on staff per month in 1953 and in 1958?

THE DEPUTY MINISTER OF PLANNING (SHRI S. N. MISHRA): (a) 271 in January 1953 and 858 in January 1958.

(b) On an average Rs. 92,800 during 1952-53 and Rs. 2,73,900 during 1957-58.

\*782. [For answer, vide cols. 4441-4443, supra.]

**CUTTACK STATION OF A.I.R.**

•783. SHRI BIBUDHENDRA MISRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of officers on rolls in the Cuttack Station of the All India Radio in the years 1952 and 1953 respectively; and

(b) the number of officers on rolls in the Cuttack Station of All India Radio at present?

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. V. KESKAR): (a) and (b). The number of Gazetted Officers in Cuttack Station of All India Radio as on 1st April of the years 1952 and 1955 was two. The number employed at present is four.

**WAGE BOARDS FOR IMPORTANT INDUSTRIES**

•784. DR. R. B. GOUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government have set up wage boards for all industries in respect of which decision was taken at the 15th Indian Labour Conference in 1957;

(b) If so, the industries for which wage boards have been set up and those for which they have not been set up; and

(c) the reasons for the delay in setting up wage boards for the industries for which such boards have not been set up?

THE DEPUTY MINISTER OF LABOUR (SHRI ABBQ ALI): (a) No decisions were taken by the Indian Labour Conference regarding the industries for which Wage Boards should be set up. This was left to the discretion of Government.

(b) Wage Boards have been set up for the cotton textiles, sugar and cement industries.

(c) Does not arise.

**PART-TIME WORK FOR THE UNEMPLOYED**

•785. SHRI DEOKINANDAN NARAYAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government have drawn up any scheme to provide part-time work to the unemployed;

(b) if so, what is that scheme; and

(c) whether it has been started anywhere and if so, with what result?

THE DEPUTY MINISTER OF LABOUR (SHRI ABBQ ALI): (a) No.

(b) and (c). Do not arise.

**RETRENCHMENT IN THE SUBORDINATE OFFICES OF THE MINISTRY OF REHABILITATION**

•786. SHRI S. C. DEB: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) the number of Government servants in the Subordinate Offices of the Ministry of Rehabilitation—

(i) retrenched as a result of reorganisation;

(ii) provided with alternate employment;

(b) the number of deputationists and superannuated hands in the Subordinate Offices of the Ministry of Rehabilitation—

(i) reverted or retired at a result of retrenchment;

(ii) still working;

(c) the reasons for retaining the deputationists and superannuated persons in preference to the temporary Government servants who were employed in these offices; and

(d) whether it is in accordance with the instructions issued by the Ministry of Home Affairs on the subject?

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): (a) to (d). The information is being collected and will be laid on the Table of the Sabha in due course.

**EXPORT OF GARMENTS**

•787. MOULANA M. FARUQI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government have taken any decision to grant further facilities to the exporters of garments recently; and

(b) if so, what is that decision?

THE DEPUTY MINISTER OF COMMERCE AND INDUSTRY (SHRI SATISH CHANDRA): (a) and (b). A scheme for giving further facilities to the exporters of garments has been almost